

NOTIFICATIONS UNDER CUSTOMS  
ACT, CENTRAL EXCISE RULES  
AND CENTRAL EXCISE  
AND SALT ACT ETC.

SHRI K. R. GANESH : I beg to lay on  
the Table :—

(1) A copy of Notification No. G. S. R. 1104 (Hindi and English versions) published in Gazette of India dated the 26th July, 1971, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-849/71]

(2) A copy each of the following Notifications (Hindi and English versions) issued under Central Excise Rules, 1944 :—

(i) G. S. R. 998 published in Gazette of India dated the 3rd July, 1971 together with an explanatory memorandum.

(ii) G. S. R. 1048 published in Gazette of India dated the 16th July, 1971 together with an explanatory memorandum. [Placed in Library. See No. LT-850/71]

(3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944 :—

(i) The Customs and Central Excise Duties Export Draw-back (General) Thirty-fourth Amendment Rules, 1971, published in Notification No. G. S. R. 972 in Gazette of India dated the 26th June, 1971.

(ii) The Customs and Central Excise Duties Export Draw-back (General) Thirty-fifth Amendment Rules, 1971, published in Notification No. G. S. R. 973 in Gazette of India dated the 26th June, 1971.

(iii) The Customs and Central Excise Duties Export Draw-back (General) Thirty-sixth Amendment Rules, 1971, published in Notification No. G. S. R. 974 in Gazette of India dated the 26th June, 1971.

(iv) The Customs and Central Excise Duties Export Draw-back (General) Thirty-seventh Amendment Rules, 1971, published in Notification No. G. S. R. 975 in Gazette of India dated the 26th June, 1971. [Placed in Library. See No. LT-851/71]

(4) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excise and Salt, Act, 1944 :—

(i) The Central Excise (Tenth Amendment) Rules, 1971, published in Notification No. G. S. R. 1079 in Gazette of India dated the 24th July, 1971.

(ii) The Central Excise (Eleventh Amendment) Rules, 1971, published in Notification No. G. S. R. 1081 in Gazette of India dated the 24th July, 1971. [Placed in Library. See No. LT-852/71]

MYSORE EXCISE (EXCISE DUTIES)  
(SECOND AMDT.) RULES

SHRI K. R. GANESH : I beg to lay on  
the Table :—

(5) A copy of the Mysore Excise (Excise Duties) (Second Amendment) Rules, 1971, published in Notification No. G. S. R. 132 in Mysore gazetted dated the 30th April, 1971, under sub-section (4) of section 71 of the Mysore Excise Act, 1965 read with clause (c) (iv) of the Proclamation dated the 27th

[Shrs K. R. Ganesh]

March, 1971, issued by the President in relation to the State of Mysore, together with an explanatory statement. [*Placed in Library See No. LT-853/71*]

ANNUAL STATEMENT OF ACCOUNTS OF  
GUJARAT ELECTRICITY BOARD MYSORE  
IRRIGATION (LEVY OF WATER  
RATES) (AMDT.) RULES, ETC.

THE DEPUTY MINISTER IN THE  
MINISTRY OF IRRIGATION AND  
POWER (SHRI B. N. KUREEL) : Sir, on  
behalf of Dr. K. L. Rao, I beg to lay on  
the Table :—

- (1) (i) A copy of the Annual Statement of Accounts of the Gujarat Electricity Board, Baroda, for the year 1970-71 together with the Audit Report thereon, under sub-section (5) of section 69 of the Electricity (Supply) Act, 1948 read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [*Placed in Library See No. LT-854/71*]
- (ii) A statement (Hindi and English versions) explaining the reason for laying the above Accounts before Parliament and for not laying the Hindi version thereof. [*Placed in Library. See No. LT-855/71*]
- (2) (i) A copy of the Mysore Irrigation (Levy of Water Rates) (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. PWD 6 LBW 71 dated the 13th July, 1971, under sub-section (4) of section 11 of the Mysore Irrigation (Levy of Betterment Contribution and Water Rates) Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the

State of Mysore. [*Placed in Library. See No. LT-856/71*]

- (ii) A statement (Hindi and English versions) explaining reasons for making the Mysore (Levy of Water Rates) (Amendment) Rules, 1971, with retrospective effect, under sub-section (3) of section 11 of the Mysore Irrigation (Levy of Betterment Contribution and Water Rates) Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [*Placed in Library. See No. LT-857/71*]

CERTIFIED ACCOUNTS OF KHADI  
AND VILLAGE INDUSTRIES  
COMMISSION FOR 1967-68  
AND 1968-69 ETC.

औद्योगिक विकास मंत्रालय में उप-मंत्री  
(श्री सिद्धेश्वर प्रसाद) : मैं सभा-पटल पर  
निम्नलिखित पत्र रखता हूँ :—

- (1) खादी ग्रामोद्योग आयोग अधिनियम, 1956 की धारा 23 की उप-धारा (4) के अन्तर्गत निम्नलिखित दस्तावेजों की एक-एक प्रति :—

(एक) खादी ग्रामोद्योग आयोग के वर्ष 1967-68 के प्रमाणित लेखे तथा उन पर लेखा-परीक्षा प्रतिवेदन ।

(दो) खादी ग्रामोद्योग के वर्ष 1968-69 के प्रमाणित लेखे तथा उन पर लेखा-परीक्षा प्रतिवेदन ।

[*Placed in Library. See No. LT-858/71*]

- (2) उपर्युक्त लेखे को सभा-पटल पर रखने में हुए विघ्न के कारण तथा (दो) लेखे के अंग्रेजी संस्करण के